

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH, 'B' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.297 to 301/PUN/2019  
निर्धारण वर्ष / Assessment Years : 2005-06 to 2009-10

Gajanan Sadashiv Koli, Pragati Colony, 100 Feet Road, Sangli, Maharashtra PAN : AIYPK8531C	Vs.	ACIT, Circle-1, Sangli
Appellant		Respondent

Assessee by Shri Sunil Ganoo  
Revenue by Shri S.P. Walimbe  
Date of hearing 20-07-2021  
Date of pronouncement 22-07-2021

आदेश / ORDER

These 5 appeals by the assessee arise out of the common order dated 27-11-2018 passed by the CIT(A)-1, Kolhapur in relation to the assessment years 2005-06 to 2009-10.

2. Before us, the ld AR of the assessee has filed common letters dated 20-07-2021 seeking withdrawal of the appeals. The relevant contents of such letters (except appeal particulars) read as under:

*“1. The appellant submits that for the year under consideration, he has filed a declaration under Vivad Se Vishwas Scheme on 26-12-2020 before the Hon. Designated Authority.*

*2. The certificate in Form 3 under section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 is issued by the learned Designated Authority PCIT Pune 1 on 07-01-2021. Copy of the same is enclosed for your information and records.*

3. *In view of the above the impugned appeal referred above may please be treated as withdrawn.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee. As such, the assessee is permitted to withdraw the appeals.

4. In the result, the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 22<sup>nd</sup> July, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 22<sup>nd</sup> July, 2021  
सतीश

**आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Kolhapur
4. The PCIT-1, Kolhapur
5. DR, ITAT, ‘B’ Bench, Pune
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	20-07-2021	Sr.PS
2.	Draft placed before author		Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		